

Present:- Sri N. J. Haque, CJM, Sonitpur, Tezpur

Tezpur PS Case No-1695/2021

GR Case No-2725/2021

U/S-380 of IPC

ORDER

16.08.2021

Case record put up today before me.

Accused person, named, Md. Mukshed Ali aged about 32 years was arrested and produced in connection with this instant case registered under section-380 of IPC.

Seen the Forwarding Report, Memo of Arrest, Inspection Memo, Notice u/s-50 of CrPC, Medical Report, Check List and Case Diary.

On perusal of the entire case record, it disclosed that the accused person is produced today on being arrested on 15.08.2021 at 06:15 PM and thereafter, he was duly undergone COVID-19 test at Kanaklata Civil Hospital, Tezpur where he tested negative.

Accused person is not represented by his Ld. Counsel and on being asked he has informed that his family member is going to engage advocate for his defence and accordingly, he declined to receive any assistance from this court.

Perused the case diary along with forwarding report.

It is seen that the I/O has duly complied the direction of ***Hon'ble Apex Court given in State of Bihar v/s Arnesh Kumar*** and issued notice u/s-41(A) of CrPC to the accused and it disclosed that the above-named accused is a FIR named accused person and the stolen property (money) recovered from the possession of said accused as alleged by the informant in his ejahar.

16.08.2021

Therefore, considering all aspect this court finds that the alleged offence is cognizable and non-bailable in nature and therefore, judicial custody of accused person is necessary for the sake of proper investigation. **Accordingly, accused is remanded to judicial custody till 26.08.2021.**

The Superintendent of Central Jail, Sonitpur, Tezpur is hereby directed to keep the accused person separately in an isolation ward from the other jail inmates for a considerable period and further the accused person is directed to be scanned through thermal scanner before admitting him inside the jail.

Also seen the prayer of the I/O for perusal of seizure list along with the seized articles i.e. cash amount of Rs. 4000/- (Rs.500/- x 8= Rs. 4000/-), marked as MR No-313/2021. The prayer of the I/O considered and allowed and seizure list is seen along with the seized money. I.O shall keep the seized money in his safe custody.

Let furnish photostat copy of seizure list and the seized cash amount to the I.O, keeping the original seizure list with the case record. I.O. shall deposit the cash amount of Rs.4000/- through Treasury Challan in Govt. Refundable Fund of Account.

The Superintendent of Central Jail, Sonitpur, Tezpur is directed to comply with the aforesaid guideline for prevention of COVID-19 pandemic inside the jail premises.

Return back the case diary to the I/O.

Inform all the concerned.

Sri N. J. Haque
Chief Judicial Magistrate
Sonitpur, Tezpur